

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00369/2020

Dated Thursday the 13th day of August Two Thousand Twenty

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

R. Jayavel, S/o. Late Ramasamy,
Retd. Executive Engineer cum Senior Manager,
No. 75/2, CPWD Quarters,
Central Public Works Department,
Thirumangalam, Anna Nagar, Chennai 600040.Applicant

By Advocate M/s. K. Mohanamurali

Vs

1. The Union of India through
The Secretary,
Ministry of Housing and Urban Affairs,
Nirman Bhawan, Maulana Azad Road,
New Delhi 110011.

2. The Director of Estates,
Nirman Bhawan, Rouse Avenue,
Mata Sundari Railway Colony,
Mandi House,
New Delhi, Delhi 110008.

3. The Assistant Estate Manager,
Directorate of Estates,
Shastri Bhavan,
No. 26, Haddows Road,
Chennai 600006.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

This OA has been filed seeking the following relief :

"To call for the entire records pertaining to impugned email ldoe.chn@gmail.com dated 10.07.2020 by the 2nd respondent and quash the same and permit the applicant to occupy the residential quarters at No. 75/2, CPWD Quarters, Central Public Works Department, Thirumangalam, Anna Nagar, Chennai 600040 till 31.12.2020."

2. We have gone through the petition. The applicant has retired as Executive Engineer cum Senior Manager, CPWD on 31.12.2019 and he was allowed to occupy the residential quarters for a period of six months thereafter as per Fundamental Rules 56(j). The applicant made representations on 14.05.2020, 23.05.2020, 10.06.2020 & 10.07.2020. The applicant is aggrieved by the impugned email communication dt. 10.07.2020 stating that as per existing order, he could retain the quarters upto 31.07.2020 only and no further extension would be granted.

3. We have heard Mr. Su. Srinivasan also who appeared on advance notice.

4. As already submitted by the learned counsel for the respondents, this Tribunal does not have jurisdiction in the matter. The Public Premises (Eviction of Unauthorised Occupants)Act, under which Act there is hierarchy of the forums to which the applicant can approach for relief.

5. In the above view of the matter, this OA is dismissed.

**(T.Jacob)
Member(A)**

13.08.2020

SKSI

**(S.N.Terdal)
Member(J)**